

SK. Kayum ——— Applicant
— Vrs — (A)

OA.763/96

V.O.I. & ORS ——— Respondents
Order with Signature

Serial
No. of
Order

Date of
Order

Office note as to
action (if any)
taken on order

3 11.4.97

Seen Misc. Application 41/97 filed by the learned counsel for the petitioner in this disposed of matter. This Original Application was disposed of on 16.10.1996 with a direction to Respondent No.1 to consider the case of the applicant along with others while filling up of the posts keeping in view the experience acquired by him as a Driver in the organisation. In his Misc. Application it is submitted by the learned counsel that the applicant has not been regularised and in the meantime he has become age barred. In view of this the above order of the Tribunal which is yet to be complied with will in effect become infructuous if age relaxation is not given to him.

In consideration of the above, it is ordered that Respondent No.1, while considering the petitioner's case in terms of the order dated 16.10.1996 of this Tribunal will give age relaxation to the petitioner strictly to the extent of period of service rendered by him in that organisation and nothing more.

With this observation this Misc. Application (M.A.41/97) is disposed of.

~~Heard~~ Shri S.C. Samantray, learned Addl. Standing Counsel is present and heard.

Hand over copies of the orders to the counsel for both sides.

VICE CHAIRMAN
11/4/97

TRUE COPY

Section Officer,
Central Administrative Tribunal,
Cuttack bench, Cuttack.

M.A. 41/97 has been
filed for appropriate
order. M.A. has not been
served on respondent's lawyer
for order.

Act.

21/3/97

Bench.

Order to 11-4-97
for consideration of
M.A. 41/97

